

**IN THE HIGH COURT FOR THE STATE OF TELANGANA**

**AT HYDERABAD  
(Special Original Jurisdiction)**

**TUESDAY, THE SIXTEENTH DAY OF JUNE  
TWO THOUSAND AND TWENTY SIX**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH  
AND  
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

**WRIT PETITION NO: 18267 OF 2026**

**Between:**

Mr. Tarigoppula Mahender, S/o. T. Rajaiah Aged 58 years, Occ. Retired  
Special Judicial Magistrate, R/o. H. No. 9-A/760, Road No. 3, R.K. Nagar,  
Abbullpurmet Mandal, Ranga Reddy District, State of Telangana- 500068

**...PETITIONER**

**AND**

1. The Honble Chief Election Commissioner of India, Election Commission of India, Nirvachan Sadan, Ashoka Road, New Delhi - 110001.
2. The Under Secretary, Election Commission of India, Nirvachan Sadan, Ashoka Road, New Delhi - 110001.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, particularly one in the nature of WRIT OF MANDAMUS Declaring the action of the Respondents in issuing Letter F.No.56/121/2024/PPS-I/3936 dated 12.05.2026 as illegal, arbitrary, unreasonable and violative of Articles 14 and 21 of the Constitution of India, Consequently set aside the Letter F.No.56/121/2024/PPS-I/3936 dated 12.05.2026 issued by the 2nd Respondent, Direct the Respondents to consider and finalize the petitioners application dated 28.05.2024 for registration of 'Telangana Rythula Samithi (T.R.S) Party a Political Party under Section 29-A of the Representation of the People Act,

1951 within a time frame fixed by this Hon'ble Court and Direct the Respondents to register the Telangana Rythula Samithi (T.R.S) Party a Political Party.

**I.A. NO: 1 OF 2026**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to Register the petitioners application dated 28.05.2024 for registration of Telangana Rythula Samithi (T.R.S) Party a Political Party under Section 29A of the Representation of the People Act, 1951, pursuant to Letter F.No.56/121/2024/PPS-I/3936 dated 12.05.2026, pending disposal of the writ petition pending disposal of the above writ petition.

**Counsel for the Petitioner: SRI. RAMACHANDRA RAO PAIDI**

**Counsel for the Respondents: SRI MOHAMMED OMER FAROOQ,  
SC FOR ELECTION COMMISSION OF INDIA**

**The Court made the following: ORDER**

**IN THE HIGH COURT FOR THE STATE OF TELANGANA**  
**AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH**  
**AND**  
**THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

**WRIT PETITION No.18267 of 2026**

**Dated:16.06.2026**

**Between:**

Mr. Tarigoppula Mahender

**...Petitioner**

**and**

The Hon'ble Chief Election Commissioner of India,  
Election Commission of India,  
Nirvachan Sadan,  
Ashoka Road,  
New Delhi – 110001,  
and another.

**...Respondents**

**ORDER:**

Learned counsel Sri Ramachandra Rao Paidi appears for the petitioner.

Sri Mohammed Omer Farooq, learned Standing Counsel for the Election Commission of India, appears for the respondents.

2. The present writ petition is filed challenging the letter dated 12.05.2026 issued by respondent No.2 stating that requisite documents have not been received and if the same are not received within 15 days, the case of registration of the "Telangana Rythula Samithi (TRS) Party" as a political party will be closed without any further communication in the matter. The petitioner further seeks a direction to the respondents to finalize the petitioner's application dated 28.05.2024 for registration of "Telangana Rythula Samithi (TRS) Party" as a political party under Section 29A of the Representation of the People Act, 1951.

3. When the matter is taken up, learned Standing Counsel for the Election Commission of India appearing for the respondents submits that the petitioner herein had earlier filed another writ petition i.e., W.P.No.35972 of 2024, with the same prayer seeking direction to the respondents to take action on his application dated 28.05.2024 for registration of "Telangana Rythula Samithi (TRS) Party" as a political party and the said writ petition is still pending before this court, wherein counter affidavit has been filed by the respondents. He further submits that the petitioner has filed the present writ petition without disclosing the fact of pendency of the earlier writ petition.

4. After arguing the matter for some time, learned counsel for the petitioner seeks permission of this court to withdraw the instant writ petition.

5. The writ petition is accordingly dismissed as withdrawn. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/-NAYANI CHANDRA SEKHAR RAO**  
**ASSISTANT REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

**To,**

1. One CC to SRI. RAMACHANDRA RAO PAIDI, Advocate [OPUC]
2. One CC to SRI MOHAMMED OMER FAROOQ, SC FOR ELECTION COMMISSION OF INDIA [OPUC]
3. Two CD Copies

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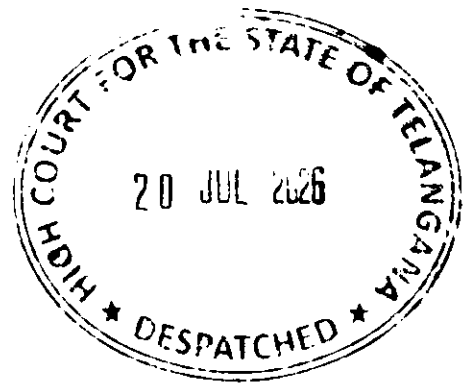
*1/2*

**HIGH COURT**

**DATED: 16/06/2026**

**ORDER**

**WP.No.18267 of 2026**



**DISMISSING THE WRIT PETITION  
AS WITHDRAWN  
WITHOUT COSTS**

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